SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			HABC No.18 of 2022 **Hon'ble Manoj Kumar Tiwari, J.** **Hon'ble Pankaj Purohit, J.** Mr. M.C. Pant, learned counsel for the appellant/applicant. 2. Mr. J.S. Virk, learned Deputy Advocate General along with Mr. Rakesh Joshi and Mr. Pankaj Joshi, learned Brief Holders for the State. 3. Heard learned counsel for the parties. 4. This Habeas Corpus Petition has been filed seeking the following relief:- "(i) To issue a writ, order or direction in the nature of Habeas Corpus commanding the respondents to produce the corpus namely (corpus) before this Hon'ble Court and set her free from illegal detention of the respondent no.9." 5. Learned counsel for the petitioner submits that petitioner is husband of and the marriage between them was solemnized on 26.02.2012. It is further stated that two children were born out of the said wedlock, namely a son aged about ten years and a daughter aged about six years. It is alleged that on 07.08.2022, petitioner's wife left Dehradun for Faridabad, where her parents reside with petitioner's daughter and thereafter, she has not returned back to Dehradun although daughter of the petitioner is living with him. Petitioner had expressed apprehension that respondent no.9 has detained petitioner's wife, therefore, a

			prayer was made to issue a writ of Habeas Corpus. This Court vide order dated 04.05.2023 directed respondent nos. 2 and 3 to ensure presence of the corpus in Court, on the next date fixed. Pursuant to the said order , wife of petitioner is present in Court. She stated that she has gone to Faridabad on her own free will and now she is residing with respondent no.9. She further stated that petitioner used to misbehave with her, therefore, she is not willing to join the company of petitioner at Dehradun.
			6. Learned counsel for the petitioner however contends that the allegation made by , is incorrect and she has left the company of the petitioner without any valid reason.
			7. Be that as it may, since (corpus) has categorically stated that she is living with respondent no.9 with her own free will, therefore, no further order can be passed.
			8. Accordingly, Habeas Corpus petition is disposed of, in terms of the statement made by (corpus).
			(Pankaj Purohit, J.) **(Manoj Kumar Tiwari, J.)**
			14.06.2023
			Shubham